

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

5. C.P. (IB)-368(MB)/2018

**CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)**  
**SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL HELD ON 07.06.2021**

**NAME OF THE PARTIES: - Alok Kaushik**  
**V/s**  
**Essel Utiliteis Distribution Com Ltd.**

**Section 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Sakil Ansari appeared for the Operational Creditor. The Operational Creditor has filed a Withdrawal Memo dated 03.06.2021 and prayed that the operational creditor wants to unconditionally withdraw the **C.P. (IB)-368(MB)/2018**.

We have heard the matter. Perused the record. The Withdrawal Memo dated 03.06.2021 is allowed and Withdrawal of the Petition is permitted. Accordingly **C.P. (IB)-368(MB)/2018** is disposed of as **unconditionally Withdrawn**. File be consigned to records.

**Sd/-**  
**RAVIKUMAR DURAISAMY**  
**Member (Technical)**

Dated this the 7<sup>th</sup> day of June 2021  
Aah

**Sd/-**  
**H.P. CHATURVEDI**  
**Member (Judicial)**